

Reserved.

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO.654 of 1986.

Aziz Ahmad

1.

Applicant.

Versus

D.R.M., N.Railway, Allahabad and others.

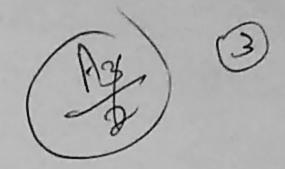
Respondents.

Hon'ble D.S.Misra-AM Hon'ble G.S.Sharma-JM

(By Hon'ble D.S.Misra)

In this application under section 19 of the Administrative Tribunals Act, the applicant has sought implementation of Railway Board's Order dated 3.1.1985 regarding determination of his seniority w.e.from 1.10.1970, grant of three increments and revision of salary and all consequential benefits, as well as promotion as Office Superintendent and refixation of his pension as an Office Superintendent. The applicant has filed copies of Railway Board's Letter dated 3.1.1985 in which certain directions have been given to one Sri M.M.Agrawal Officer on Special Duty to review and revise the seniority of the applicant in accordance with certain decisions taken by the Railway Board.

2. We have gone through this letter and we find that this is not a public document and it is only a copy of correspondence between an



officer of the Railway Board and the Officer on Special Duty , Northern Railway, Baroda House . The applicant has filed copy of Railway Board's letter dated 4.9.1985 in which it is stated that the orders for restoring the seniority of Sri Aziz Ahmad have since been issued in terms of Ministry's letter dated 3.1.1985 referred to earlier. The applicant has filed yet another letter said to be dated 28.10.1985 at pages 48 to 49 in which it is stated that Sri Aziz Ahmad E D Clerk in the Grade of Rs. 425-700 has been empanelled for the post of Assistant Superinten--dent in the Grade of Rs.550-750 on revision of his seniority over Sri Jagdish Prasad. The applicant has filed a copy of representation dt. 18.10.1986 in which it is stated that he was promoted as Assistant Superintendent w.e.from 1.1.1984 and that he retired from service w.e.f. 31.10.1985.

3. We have heard learned counsel for the applicant on the point of limitation, but we are not convinced that there was sufficient reason for not filing the application within time as prescribed under section 21 of the Administrative Tribunals Act, 1985.

The petition is dismissed summarily.

J.M. 11.2.87
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Dt. 11.2.1987.

JS.